

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00586/2017

Jabalpur, this Wednesday, the 10th day of April, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Krishna Kumar Vishwakarma
S/o Late Shri Soudagar Lal Vishwakarma, Aged about 79 years,
R/o B-57/2 Ratan Nagar, Gupteshwar Road,
Jabalpur (M.P.) PIN 482001 M.N.9039672280 **-Applicant**

**(By Advocate-Shri Neeraj Dubey proxy counsel for
Shri Anurag Sahu)**

V e r s u s

1. The Union of India, Through General Manager,
Western Central Railway Jabalpur (M.P.) PIN 482001
2. The Divisional Railway Manager (P)
Western Central Railway, Jabalpur (M.P.) Pin 482001
3. The Assistant Finance Manger,
Western Central Railway Jabalpur (M.P.) Pin 482001
4. The Assistant General Manager,
Centralized Pension Processing Cell,
Behind Working Women Hostel
Govindpura Bhopal (M.P.) Pin 462023
5. The Branch Manager, Main Branch State Bank of India, Civil
Lines, Jabalpur (M.P.) PIN 482001 **- Respondents**

**(By Advocate-Shri Ashok Kumar Mishri for respondents No.1
to 3 Shri Vijay Tripathi for respondents 4 & 5)**

ORDER (Oral)**By Navin Tandon, AM:-**

Learned counsel for the respondent-Bank submits that in view of the reply received from respondents Nos.1, 2 and 3 wherein it has been stated that the Railway Board vide instruction dated 04.05.2017 (Annexure R/7) has provisionally decided that recovery from Railway Pensioners may be stopped till further advice from Railway Board which will be issued on receipt of instruction from Department of Expenditure. In this regard, the Bank has already been advised by the respondent-department to stop recovery of the applicant vide letter dated 11.09.2017 (Annexure R/8).

2. Learned counsel for the applicant agrees that the relief sought for by the applicant has been granted. Therefore, this Original Application may be disposed of as having become infructuous with liberty to approach this Tribunal if the grievance of the applicant still survives.

3. In view of the submissions made by the learned counsel for both the parties, this Original Application may be disposed of as having become infructuous with liberty as aforesaid.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member